

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 293 OF 2017 &  
IA NO. 758 OF 2017**

**Dated: 14<sup>th</sup> March, 2018**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

**M/s Indsil Hydro Power and Manganese Limited ..... Appellant(s)  
Vs.  
Kerala State Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan  
Ms. Rhea Luthra  
Ms. Parichita Chowdhary

Counsel for the Respondent(s) : Mr. James P. Thomas for R-1  
  
Mr. P.V. Dinesh  
Ms. Arushi Singh for R-2

**ORDER**

Learned counsel for the appellant seeks two weeks time to file rejoinder. He may file the same on or before 02.04.2018 after serving copy on the other side.

List the matter on **11.04.2018.**

**(Justice N. K. Patil)  
Judicial Member**

**(I.J. Kapoor)  
Technical Member**

*ts/mk*